

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CROWN ROTMAX ENGINEERING
PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CROWN ROTMAX ENGINEERING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22.11.2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400TN2013PTC093815
5.	Address of the registered office and principal office (if any) of corporate debtor	No.5, Seethammal Colony, 4 th Cross Street, Chennai – 600018, TN
6.	Insolvency commencement date in respect of corporate debtor	27.04.2021
7.	Estimated date of closure of insolvency resolution process	24.10.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	R.VELU IBBI/IPA-001/IP-P00127/2017-18/10269
9.	Address and e-mail of the interim resolution professional, as registered with the Board	R. VELU New No.28 Old No.22, Menod Street, Purasawalkam, Chennai – 600 007
10.	Address and e-mail to be used for correspondence with the interim resolution professional	R. VELU New No.28 Old No.22, Menod Street, Purasawalkam, Chennai – 600 007 Email id : ramavelu@gmail.com
11.	Last date for submission of claims	11.05.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Can be downloaded from https://ibbi.gov.in/home/downloads (Under Insolvency Resolution for Corporate Persons) Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CROWN ROTMAX ENGINEERING PRIVATE LIMITED by an order in IBA/1429/2019 on 27.04.2021.

The creditors of CROWN ROTMAX ENGINEERING PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 11.05.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date :29.04.2021

Place: Chennai



A handwritten signature in blue ink, appearing to be "R. Velu", with a long horizontal stroke extending to the right.

Interim Resolution Professional

IBBI/PA-001/IP-P00127/2017-18/10269